

Numerous other points were made. For instance, there was a general request that the Salem steel plant must be proceeded with. I can only say that I will give full consideration to it before I present my Budget in May.

It was said that the law and order situation in the State had deteriorated. As it is under President's rule, it ought not to have been so. If it is so, I will find out the reasons for it.

So much was said about DMK corruption and so on. There is a Commission which has been appointed and it has gone into these matters. (*Interruptions*).

All I can say is that the Prime Minister had indicated whatever he had with regard to this matter in a general way. He said that it would take its own course. That is the general statement which the Prime Minister made and I do not see any reason myself to say that that will be modified, in so far as Tamil Nadu is concerned. So far as elections are concerned, I think on that too the Prime Minister had made certain observations and these too will come about as soon as possible. I think as soon as possible is a reasonable assurance that any Government can give. I think, in view of this, the hon. Members will be satisfied with the assurance made on the various points in regard to administration of the DMK. One hon. Member was pleased to say that the DMK Government is corrupt, that is to say, the popular rule, popular representatives are corrupt. I do not know where we are to go. I hope these charges will not be made. The general assurance is this. So far as this Government is concerned, corruption will not be tolerated at any level: But, at the same time, let us not make these sweeping remarks that there is corruption every-

where among the officials as well as in the public mind.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): There is a specific commission of enquiry which has been appointed and it has been proceeding with it. Now, the question is whether it will continue or not.

SHRI H. M. PATEL: If it does not, then you please protest about it. With these remarks, I commend that the demands be passed.

MR. SPEAKER: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 57."

The motion was adopted.

16.48 hrs.

TAMIL NADU APPROPRIATION
(VOTE ON ACCOUNT) BILL*, 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78.

MR. SPEAKER: The question is:

The motion was adopted.

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78."

The motion was adopted.

SHRI H. M. Patel: I introduce† the Bill.

Sir, I beg to move††:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1977-78, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We shall now take up clauses. The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.50 hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (TAMIL NADU), 1976-77

MR. SPEAKER: The question is:

"That the respective Supplementary sums not, exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1977, in respect of the following demands entered in the second column thereof—

Demands Nos. 1 to 4, 6, 8, 9, 11 to 15, 17 to 20, 22 to 31, 33 to 39, 41 to 47 and 49 to 57."

The motion was adopted.

† Introduced with the recommendation of the Vice-President acting as President.

†† Moved with the recommendation of the Vice-President acting as President.

* Moved with the recommendation of the Vice-President acting as President.